

SHRI B. V. NAIK (Kanara) : Sir, I rise on a point of order. (*Interruption*) I am asking a relevant question.

MR. SPEAKER : You cannot ask, according to the procedure.

SHRI B.V. NAIK : Even my point of order has been refused.

MR. SPEAKER : Order please.

SHRI D.P. YADAV : We are looking into the matter and we have done our best. (*Interruption*)

MR. SPEAKER : Order, order.

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12.34 hrs.

RE. MOTION FOR ADJOURNMENT

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I have brought here copies of newspapers. The freedom of the press in West Bengal has been curtailed. The Yuva Congress workers are burning things and beating up the workers. (*Interruption*) This is a matter of the freedom of the press. I have written to you about it.

MR. SPEAKER : You are speaking without my permission.

SHRI INDRAJIT GUPTA (Alipore) : We are also getting telegrams on this matter and you may allow at least a short notice question.

MR. SPEAKER : I have examined it. It is a State matter. I am not allowing it... (*Interruptions*). Nothing will go on record unless I allow it... (*Interruptions*).

SHRI JYOTIRMOY BOSU...**

SHRI SHYAMNANDAN MISHRA (Begusarai) : Only one word from you will set at rest all anxiety in this matter. If it involves the freedom of the press it is a matter of national concern. If it does not involve the question of the freedom of the Press, you

should say what is your opinion about it... (*Interruptions.*)

SHRI R.S. PANDEY (Rajnandgaon) : My submission is that anything under the sun can be discussed on the floor of the House but your permission is paramount.

SHRI JYOTIRMOY BOSU : Sir... **

MR. SPEAKER : Order, order. I am not allowing the adjournment motion. What the State Government is doing there is a State matter. It is final. Nothing will go on record.

SHRI INDRAJIT GUPTA : I am not pleading for the adjournment motion. But even if we have our disagreement with the opinions expressed by any particular paper or publication, there is no ground for setting fire to books and papers. This is not a method which can be supported. You may not allow an adjournment motion but you can give us some opportunity in some other form to raise it here.

MR. SPEAKER : I have not allowed an adjournment motion. Anything happens, you come with an adjournment motion. Don't make it a matter of common occurrence every day. I have not allowed that adjournment motion. He should not insist on it.

SHRI JYOTIRMOY BOSU : I wrote a letter to you to make a mention about it.

MR. SPEAKER : Then how can you come with an adjournment motion, if you say you wrote a letter to me ? Then you say you have sent some other motion.

SHRI PILOO MODY (Godhra) : Will you tell us how to frame an adjournment motion which you will allow ?

MR. SPEAKER : Don't pass such remarks. I do not like it.

SHRI PILOO MODY : What is the procedure ?

MR. SPEAKER : I am going to explain the procedure here, nor why I do it or why I do not do it.

SHRI PILOO MODY : I do not want the reasons. I want to know how we can bring an adjournment motion.

MR. SPEAKER : Why are you shouting at the top of your voice ?

SHRI PILOO MODY : Because I want to be heard.

MR. SPEAKER : If you think by shouting you can be heard, I am not going to allow it.

SHRI TRIDIB CHAUDHURI (Berhampore) : I am not one who makes unnecessary noise over adjournment motions and other things. But if you always treat an adjournment motion in this fashion and sort of I do not want to use a strong word—reject it in your chamber. But there is also such a thing in the rules as discussion on the admissibility of adjournment motions. When we on this side of the House feel that the normal processes of airing our views through newspapers, journals and other things are being obstructed, and when we also feel that this comes within the purview of the powers of the Centre so far as freedom of the press and other things are concerned, you can at least allow us to argue out the admissibility of the motion. You may hear us and then rule it out.

MR. SPEAKER : Where I have some doubt, I do hear the hon. members. But where I have no doubt about its non-admissibility at all, I do not hear. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : We are not afraid of a discussion on this subject and although we fully agree with you we will bow down to your decision, we do not think it is a matter which can be raised as an adjournment motion. Here I would like to say that Shri Piloo Mody of all people, a senior Member, has asked you in a very discourteous manner to tell him how he could table an adjournment motion. Is it proper ? Would you kindly ask him to withdraw the remarks he has made ? (*Interruptions*)

SHRI JYOTIRMOY BOSU : May I make my submission in one minute ?

MR. SPEAKER : You are forcing me to allow you to make a submission. Every day it is happening. I say that it is not admissible. In spite of that, you keep on pressing me to allow you to make a submission. I do not know whether it will end. The question is not of giving you one minute or five minutes. The motion is not admissible.

SHRI JYOTIRMOY BOSU : Sir, Kindly do not forget that I wrote to the Chair in the matter seeking permission to make a mention of it. I have given notice of an adjournment motion which you disallowed. As soon as I was informed that the adjournment motion has been disallowed, I wrote to you seeking your kind permission to make a mention of this because, as the representatives of the people when we go on getting telegrams and parcels like this, we should at least make a mention of them... (*Interruptions*)

MR. SPEAKER : The adjournment motion has been disallowed.

SHRI JYOTIRMOY BOSU : I want to read the telegram.

MR. SPEAKER : He may make his submission in one or two minutes. But I am not prepared to accept his adjournment motion.

SHRI JYOTIRMOY BOSU : When you said that the adjournment motion has been disallowed, I did not raise a voice. I wrote a letter, seeking your permission to make a mention of it. I want to read the telegram, if you will permit me... (*Interruptions*)

MR. SPEAKER : The adjournment motion is disposed of. I allow him one or two minutes to say whatever he wants to say... (*Interruptions*)

SHRI RAJ BAHADUR : Under what rule ?

SHRI JYOTIRMOY BOSU : I have received a telegram which reads... (*Interruptions*)

SHRI HARI KISHORE SINGH (Pupri) : We have already taken a lot of time on this. Further, the reading of the telegram is irrele-

vant. It should not be allowed.....(*Interruptions*).

MR. SPEAKER : I have not allowed the adjournment motion. In spite of that, as requested by Shri Indrajit Gupta and others, since he wanted to make some submission as the representative of the people, I thought I will allow him to make his submission for a minute or two and then say that it is a State subject.

SHRI HARI KISHORE SINGH : If you now allow him to say something, an impression will go round that you are yielding to pressure. That is improper ... (*Interruptions*)

SHRI RAJ BAHADUR : Sir, under what rule is it being permitted ?

MR. SPEAKER : Perhaps, hon. Members have not followed me. I have already disposed of the adjournment motion. Then the Member says that he wants to make a submission. If I hear him then I will know what is the submission he is going to make.

SHRI HARI KISHORE SINGH : Under what rule is he going to make a submission ? There is nothing before the House...(*Interruptions*)

SHRI RAJ BAHADUR : He cannot read it. There is no rule permitting it.

SHRI R. S. PANDEY : Sir, I do appreciate your generosity in allowing Shri Basu to read the telegram. But, as my hon. friend has rightly suggested, that the House should not get the impression that out of generosity you yield to a member. What is the business before the House ? The adjournment motion has been rejected. If the telegram relates to the adjournment motion, he cannot read it... (*Interruptions*).

MR. SPEAKER : So far as the business before the House is concerned, it seems to be creating noise and shouting at each other. That is all what I can say at the present stage...(*Interruptions*)

They are shouting at you ; you are shouting at them.

It is a big headache for the Speaker, for any Speaker...(*Interruptions*) May I explain to you he is not speaking on the adjournment motion now ?

SOME HON. MEMBERS : On what then ?

MR. SPEAKER : I have given him one minute to let me know on what he wants to speak now.

AN HON. MEMBER : He can mention the subject only...(*Interruptions*)

MR. SPEAKER : Mr. Jyotirmoy Bosu, on what are you going to speak ? (*Interruptions*) Order, order ; please sit down.

SHRI PILOO MODY : Mr. Raj Bahadur, instead of controlling the party, is inciting them...(*Interruptions*)

SHRI RAJ BAHADUR : He cannot read that paper...(*Interruptions*)

MR. SPEAKER : Mr. Piloo Modi, don't worry about them ; you worry about your side. (*Interruptions*) Mr. Jyotirmoy Bosu, now that I have not allowed the adjournment motion, you give it in writing to me as to what is the subject on which you want to speak and I will consider it later on...(*Interruptions*) This is not fair. I cannot allow the debate to go on...(*Interruptions*)

SHRI SHYAMNANDAN MISHRA : I want to raise a point of order, Sir...(*Interruptions*)

MR. SPEAKER : I allowed him to speak for one minute. As there is too much noise now, I want to know on what he wants to speak. (*Interruptions*)

SHRI C. M. STEPHEN (Muvattupzha) : Sir, I rise on a point of order . (*Interruptions*)

SHRI INDRAJIT GUPTA : Just now, you asked him to read out the telegram..... (*Interruptions*).

SHRI JYOTIRMOY BOSU : Here is a copy of the adjournment motion. The subject-matter is...(*Interruptions*).

SHRI C. M. STEPHEN : On a point of order, Sir. Before Mr. Jyotirmoy Bosu speaks, I am raising a very vital matter. . (Interruptions).

MR. SPEAKER : Order, order ; kindly sit down for a while...(Interruptions).

SHRI SHYAMNANDAN MISHRA : Now you are yielding to the pressure from the other side...(Interruptions).

MR. SPEAKER : May I explain to you ? It is very difficult in this noise to conduct the business unless there is some silence. All I did was that, after disposing of the business, I said, 'Well, if there is no adjournment motion, let him make an observation for a minute or two'...

SOME HON. MEMBERS : Yes, Sir.

MR. SPEAKER : Have some patience. Now you are asking me under what rule. I have asked him to give me something in writing...(Interruption) He can pass it on to me, under what procedure I can allow... (Interruption) He will get one or two minutes, but to dispose of your objection, I said, he can tell me under what rule...(Interruption)

SHRI G. VISWANATHAN (Wandiwash) : I want to make a submission: You allowed Mr. Bosu to read a telegramme. But when the members on the other side spoke, you changed your opinion.

MR. SPEAKER : I have seen Mr. Bosu's request. In this request...(Interruption)

SHRI C. M. STEPHEN : Mr. Speaker, Sir...

MR. SPEAKER : Please sit down.

SHRI C. M. STEPHEN : I have been rising on a point of order. Kindly look this side also.. (Interruption)

MR. SPEAKER : It goes on every day. This does not lead us anywhere. All of you are mature people. When there was no adjournment motion, I wanted to allow him

a minute or two ; they are objecting to it... (Interruption)

SHRI RAJ BAHADUR : So far as your permission to Mr. Bosu to say for a minute is concerned, we bow down to it ; we never objected to it. We only wanted to know from you under what rule he will read any document. If he reads any document today, the other members also will bring documents and read them out tomorrow. This will become some sort of a precedent. My hon. friend is rising on a point of order. Can any member throw that on the floor of the House ?

अध्यक्ष महोदय : यह मैंने आप लोगों के मर्ज के लिए और हाउस की शान्ति के लिए एक रास्ता निकाला कि चलो एक मिनट कह लें लेकिन जब आपने एतराज उठाया कि किस रूल के मातहत तो मैंने उनका पढ़ा हुआ देखा, उसमें कोई रूल मेन्शन नहीं था, मैंने उनको कह दिया लेकिन उसमें जरा थोड़ी सी सहूलियत पैदा करने के लिए मैं आपको बता सकूँ कि He knows 101 ways of doing it. He can say in a minute. He can send it to me. In the meanwhile, the member will cool down. I will allow a minute or two... इस बात पर आप स्टिक करेंगे कि नहीं क्या कर रहे हैं, किस रूल में कर रहे हैं और आप कहेंगे कि पहले इजाजत दी तो करेंगे और आप यह न मानें तो काम नहीं चल सकता है।... (ब्यवधान)...

If somebody rises on a point of order on his speaking, I have to allow it.

13.00 hrs.

SHRI S. M. BANERJEE (Kanpur) : What is the point of order ?...(Interruptions) There is no point of order.

SHRI R. S. PANDEY : On a point of order, Sir...

SHRI SHYAMNANDAN MISHRA : Can there be a point of order on your order, Sir ? Your order is final.

MR. SPEAKER : Any Member can invite my attention on a question of procedure.

He has invited my attention to a question of procedure. To solve it, I said, 'Under what Rule?'

SHRI S. M. BANERJEE : Now, the question has arisen. Under what Rule he should be permitted...(*Interruptions*)

SHRI C. M. STEPHEN : I have a right to rise on a point of order. Why am I here? Can't I raise a point of order.

MR. SPEAKER : Can't you speak a little less louder?

श्री इसहाक सम्भली (अमरोहा) : स्पीकर साहब, इनको निकालिये, यह इनकी हौबी है कि आप के मना करने पर भी हमेशा बोलते हैं।

अध्यक्ष महोदय : आप भी तो मेरे मना करने पर बोलते हैं, अब मैं क्या करूँ। आप भी मेरी बात नहीं मानते।

श्री एस० एम० बनर्जी : अध्यक्ष महोदय, मैं आपके सामने इस बात को उठाने की कोशिश कर रहा हूँ कि ..

MR. SPEAKER : I said, 'Under what Rule?...'(*Interruptions*) Are you interested in the proceedings to go on or not. So, I found some solution. Mr. Banerjee, I am giving you half a minute.

श्री एस० एम० बनर्जी : मैं यह कहना चाहता हूँ कि जब आप ने एडजर्नमेंट मोशन के लिए इन्कार कर दिया तो आप ने श्री ज्योतिमय बसु को इजाजत दी कि पहले रूल बतायें और फिर टेलीग्राम पढ़ें, सबमिशन करें। अक्सर यह देखा गया है कि कुछ मेम्बर्स कुछ चीजों के बारे में सबमिशन करना चाहते हैं तो उस के लिए इजाजत की जरूरत नहीं है, जैसे शैलानी जी ने इसी सदन में अपने फटे हुए कपड़े दिखाए और सबमिशन किया था। (*व्यवधान*) इसलिये मैं दख्खिस्त करूँगा तमाम मेम्बर्स से कि वे सब से इस चीज को सुनें और सबमिशन करने का मौका दें। और अगर ऐसा हुआ कि पहले मेम्बर रूल बतायें फिर आप अलाऊ करें सबमिशन को, अगर इस तरह

की पद्धति पार्लियामेंट में आ जायेगी तो मैं समझता हूँ कि किसी भी मेम्बर के लिए नामुमकिन होगा किसी बात को उठाना। इसलिए जो आपने उन को परमिशन दी है पढ़ने के लिए उसको माननीय सदस्य कम से कम सुनें तो। (*व्यवधान*)...

SHRI C. M. STEPHEN : Because they were shouting, I raised my voice.

The point that I am raising is a very serious matter. I am not on the question of adjournment motion or your ruling on that. But, meanwhile, something has happened here, which this House will be doing a disservice to itself, if it were to disregard it. Mr. Jyotirmoy Bosu, when a direction was given by you, just threw up the entire papers before him...(*Interruptions*)

SHRI JYOTIRMOY BOSU : Burnt papers.

SHRI C. M. STEPHEN : Threw the whole paper. They are there. The question I am raising is whether or not he has committed an act of contempt.

MR. SPEAKER : I am going to examine it. I will examine it.

SHRI SHYAMNANDAN MISHRA : That is a subsequent development.

श्री जगन्नाथ राव जोशी (शाजापुर) : श्रीमन्, इस के पीछे जो भावना काम कर रही है मैं कहना चाहता हूँ कि हमारी राजधानी दिल्ली में झूठे प्रचार जो आकाशवाणी और अखबारों से चलते हैं, उसके लिए क्या करेंगे? उस दिन मोरारजी देसाई हमारे साथ एडजर्नमेंट मोशन के लिए खड़े थे, किन्तु आकाशवाणी में उसके बारे में कहा गया कि नहीं खड़े थे। जनसंघ के कार्यकर्ता डा० शंकर दयाल शर्मा के घर पर पत्थर मारते हैं, इस प्रकार की झूठी बातें आकाशवाणी से कही जाती हैं। तो आखिर हम कहाँ और कैसे ऐसी बातें सामने लायें? अगर हम ही ऐसी बातें यहाँ सामने नहीं लायेंगे तो कौन लायेगा।

अध्यक्ष महोदय : देखिये, यह हाउस है उस के कुछ रूल है। अगर आप इसमें किमी तरह

[अध्यक्ष महोदय]

बीच में कोई चीज लाने की कोशिश करते हैं, ऐसी बातें जो हमारे रूल्स इजाजत नहीं देते हैं, जैसे स्टेटमेंट्स होते हैं, स्टेट मेंटर्स हैं, और कई तरह की बातें होनी हैं, उसके बारे में हम अच्छी तरह देखते हैं और ऐग्रेसिव करते हैं कि आ सकता है कि नहीं। जो आ सकता है उसकी इजाजत देते हैं। काल अटेंशन होता है 377 होता है और एक सौ एक तरीके हैं, और काफी लिवरल ढंग से बातें होती हैं। मैं सोचता हूँ कि ऐडजर्नमेंट मोशन ही तकरीबन रोज आ जाते हैं, जब काल अटेंशन होता है। उस के बावजूद भी एक ऐडजर्नमेंट मोशन इस सेशन में आया। यह चीज बड़ी इम्पोर्टेंट है। लेकिन ऐसी बातें जैसे पालिसी मेंटर्स हों, स्टेट मेंटर्स हों, उनके बारे में नहीं आ सकता। अगर वह नहीं आता तो उसका एक तरीका यह भी निकला हुआ है कि चलो भाई अगर ऐसे नहीं आता है तो एक मिनट दे दो मेम्बर को सबमिशन करना है, मैं अलाऊ कर देता हूँ। I have been allowing it but not technically on matters where definite motions are there; not on motions but on submissions only. I normally agree to that.

अब सबमिशन क्या होता है, उस में तो यह है, लेकिन सबमिशन में भी मोशन आ जाए तो वह फेयर नहीं है। अब यह सबमिशन करना चाहते हैं, टेलीग्राम पढ़ना चाहते हैं, इसलिए मैंने कहा कि मैं सुन लूँ। एक, दो मिनट मैंने दीं। लेकिन अगर वह टेलीग्राम पढ़ना चाहें तो बात फिर वही आ जाती है। वह एक जबानी सबमिशन करना चाहें तो कर दें, टेलीग्राम वगैरह न पढ़ें। क्या है उसमें जिक् करें, और न ज्यादा कहें। और अगर यह उससे ज्यादा कहना चाहते हैं, यह चाहते हैं इस से बाहर जाना तो Then he should give me in writing and under what rules he is doing.

SHRI R. S. PANDEY : It would be a bad precedent if after an adjournment motion has been disallowed by you he is allowed to make reference to the same thing once again, quoting rules and all that.

अध्यक्ष महोदय : सबमिशन तो मैं सुनाता हो हूँ। लेकिन इतना जरूर है कि जो मोशन मैंने एक शक्ल में स्वीकार नहीं किया उसको दूसरी शक्ल में मैं अलाऊ नहीं कर सकता हूँ। लेकिन आप सबमिशन करना चाहते हैं तो कर दीजिये।

श्री शंकर वयाल सिंह (चतरा) : श्रीमन् मैं एक बात निवेदन करना चाहता हूँ कि जब से सदन की कार्यवाही चलती है, चाहे 50 सदस्य बैठें हों या 500 सदस्य बैठें हों, लेकिन देश की 55 करोड़ जनता की आंखें इसकी ओर लगी रहती हैं। आप की अनुमति सर्वमान्य है, लेकिन यह परम्परा नहीं बने कि रोज माननीय ज्योतिमय वसु बिना मतलब कुछ चीज लेकर खड़े हो जायें। आज आप भले ही अनुमति दे दें, लेकिन आगे से इस तरह की कोई बात नहीं होनी चाहिए जिस से सदन की मर्यादा भंग होती हो। जिस तरीके से अभी-अभी आपके मामले अभद्र तरीके से कागज फाड़े गये हैं, वह अनुचित है। इसके लिए माननीय सदस्य को माफी मांगनी चाहिए क्योंकि इससे सदन की मर्यादा भंग होती है।

MR. SPEAKER : I am going to examine that particular thing, and shall see whether it should be referred to the Committee of Privileges or not, and I am going to take it as a separate matter.

SHRI PILOO MODY : May I make a submission, Sir ?...

अध्यक्ष महोदय : पहले उनको कह लेने दीजिये।

SHRI PILOO MODY : It will help the matter...

MR. SPEAKER : It does not mean any help...

SHRI PILOO MODY : If you would please permit me, it will help matters. Several times you have laid down the procedure that you have been adopting all these days. It is a reasonable procedure in the context of how things are today. If Shri Jyotirmoy Bosu had

been permitted to read a telegram, that certainly would not have wasted so much time, nor would it have generated so much heat nor would it have destroyed...

SHRI R. D. BHANDARE : (Bombay Central) This sermon is not necessary in this House.

SHRI PILOO MODY : Unlike Shri R. D. Bhandare who sermonises all the time and gives some advice...

अध्यक्ष महोदय : इस तरह से माननीय सदस्य मामले को और पेचीदा बना रहे हैं।

He is not helping me...

SHRI PILOO MODY : I am helping you, if you would just listen to me...

MR. SPEAKER : I did not allow it under adjournment motion. But if he wants to make a submission, he may make his submissions verbally.

SHRI PILOO MODY : What I was saying was that it was precisely when on negligible things like this, the members of the ruling party, at the incitement of the Minister of Parliamentary Affairs, I am ashamed to say...

SEVERAL HON. MEMBERS : No, no. (*Interruptions*)

SHRI PILOO MODY : This is an object demonstration of what I am trying to tell you, namely that nobody is permitted to make a statement in this House without the sort of barracking which is going on. It is precisely for this reason that I urge you that two minutes given at the right time is worth at least 25 minutes spent otherwise.

अध्यक्ष महोदय : अगर आप कोई चीज लाते हैं और सब खड़े होकर उसके बारे में बात करने लगें तो उसका कोई और रिएक्शन ही नहीं सकता। मैं बहुत दिन से यह बात देखता आ रहा हूँ और आप भी देखते आ रहे हैं जिस तरह से यहां बातें होती हैं। कोई अच्छी परम्परा होनी चाहिए। यह क्या है कि कोई चीज आप ले आयें और स्पीकर नहीं कह दे तो आप सब खड़े

हो जाते हैं। अगर माननीय सदस्य स्पीकर को मजबूर करते हैं तो जो कुछ हाउस में हो रहा है उसके अलावा कोई चारा नहीं है।

श्री श्यामनन्दन मिश्र : क्या हम लोगों के लिए यह मालूम करना जरूरी नहीं है कि जिस विषय को लेकर गेडजनमेंट मोगन आया है वह आखिर है क्या ? क्या यह हाउस जानने की बात नहीं है ? मुस्तगर तीर पर आप ही बतला दीजिये।

MR. SPEAKER : The rule is that when I hold it in order, then I tell the House what it is about.

I am allowing Shri Jyotirmoy Bosu to make his submission. But if he goes by the rules, then my ruling will also go by the rules. Now, he can make his submission. But in the course of the submission, I am not allowing any motion...

SHRI JYOTIRMOY BOSU : But, let me point out to you, Sir, that you are sufficiently equipped to give any directive that you wish to give, under rule 389 which reads as follows :

"All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct."

MR. SPEAKER : I am regulating it now. I have allowed him two minutes to say what he wants, but not on the motion...

SHRI JYOTIRMOY BOSU : You are competent to allow me to say this. I had given an adjournment motion on the Government's failure...

MR. SPEAKER : Let him not refer to the adjournment motion now. Let him say what he wants to say.

SHRI JYOTIRMOY BOSU : All right. In obedience to your wishes, let me know whether you want me to read the telegram...

MR. SPEAKER : No, no. Let him say what he wants to say.

SHRI JYOTIRMOY BOSU : What do you want me to do, Sir ?

MR. SPEAKER : He may say in two minutes what he wants to submit.

SHRI JYOTIRMOY BOSU : Newspapers and periodicals in West Bengal which are writing things against Shrimati Indira Gandhi or the Congress are being burnt, and people are being beaten up, and thousands of newspapers have been burnt at the point of the pistol at Sealdah station in broad daylight by Yuv Congress workers, and the Chhaatra Parishad workers. I am sorry that the Central Government have been quietly watching it. What is this press freedom and freedom of circulation of newspapers ? It is a matter for this House to condemn. We condemn this action. The ruling party, conniving at anti-socials, is doing this and killing all democratic norms and breeding fascism in this country.

SHRI RAJ BAHADUR : We repudiate all the insinuations and suggestions that the hon. Member has made.

13.15 hrs.

PAPERS LAID ON THE TABLE

REPORT AND ACCOUNTS OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND IN THE MINISTRY OF WORKS AND HOUSING (PROF. D. P. CHATTOPADHYAYA) : On behalf of Shri Uma Shankar Dikshit, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the All-India Institute of Medical Sciences, New Delhi, for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT—3509/72*]

REPORT AND ACCOUNTS OF SHIPPING DEVELOPMENT FUND COMMITTEE

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1970-71, together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [*Placed in Library. See No. LT—3510/72.*]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH) : On behalf of Shri Annasaheb P. Shinde, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Fruit Products (Amendment) Order, 1971, published in Notification No. S. O. 5593 in Gazette of India dated the 30th December, 1971 (English versions) and 17th June, 1972 (Hindi versions).

(ii) The Fruit Products (Second Amendment) Order, 1971 (Hindi and English versions) published in Notification No. S. O. 621 in Gazette of India dated the 19th February, 1972.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [*Placed in Library. See No. LT—3511/72*]

ACCOUNTS OF THE COMMITTEE FOR THE PURPOSE OF CONTROLLING AND SUPERVISING EXPERIMENTS ON ANIMALS

PROF. SHER SINGH : I beg to lay on the Table a copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1968-69 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the